NOTIFICATION

New Delhi, the 20th July, 2016

S.O.2477(E)- In exercise of the powers conferred by sub-section (1) and sub-section (2) of section 199 of the Finance Act, 2016 (28 of 2016), the Central Board of Direct Taxes, makes the following rules further to amend the Income Declaration Scheme Rules, 2016 (hereinafter referred to as the principal rules) namely:-

1. (1) These rules may be called the Income Declaration Scheme, (Amendment) Rules, 2016.

(2) These rules shall come into force from the date of their publication in the Official Gazette.

2. In the principal rules, in Form-1, for serial numbers 1 and 2 and entries relating thereto the following serial numbers and entries shall be substituted, namely:-

“1. Name and address of the declarant
   (a) Name ........................................
   (b) Address: Office………………………………………………………………………………………………………………………………………………..
      E-mail……………………………..Telephone No…………………………..
      Residence…………………………………………………………………….
      Mobile No. …………………..Telephone No………………..

2. Filing status
   (a) Whether the declaration ☐ is original ☐ or revised
   (b) If revised-
      (i) Enter receipt No. and Date of filing original Form-1 (DD/MM/YYYY) __________ / __________
      (ii) Reasons for revised declaration (not exceeding 100 words)”.


(Notification No.60/2016, F.No.142/8/2016-TPL)

(Dr. T.S. Mapwal)
Under Secretary to the Government of India

Note:- The principal rules were published vide notification number S.O.1831(E), dated the 19\textsuperscript{th} May, 2016.